

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL REVIEW

OA-No. 710 of 2001

New Delhi, this 20th day of March 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Tafseer Anwar
R/o 271-A, DDA Flats
Gazipur
Delhi-110096
(Presently working as TGT
JNV, Leh J&K) ... Applicant

(By Advocate: Shri S.N.Anand)

versus

1. Union of India
through Secretary
Ministry of Human Resource Development
(Department of Education)
Shastri Bhawan
New Delhi-110001
2. The Director
Navodaya Vidyalaya Samiti
A-39 Kailash Colony
New Delhi
3. The Deputy Director
Navodaya Vidyalaya Samiti
Regional Office
Adult Education Building
Sector-42
Chandigarh-160035
4. The Principal
Jawahar Navodaya Vidyalaya
Leh (J&K)
5. The Principal
Jawahar Navodaya Vidyalaya
Kargil (J&K)

... Respondents

ORDER(Oral)

The applicant has filed this OA challenging the order dated 5.3.2001 transferring him from Jawahar Navodaya Vidyalaya (JNV, for short), Leh to JNV, Kargil.

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2. The brief facts of the case are that the applicant has been working as Trained Graduate Teacher (Urdu) in JNV, Leh since 20.11.1997. According to the guidelines issued by the Government, the applicant is entitled for consideration for posting to a station of his choice as far as possible. He has given his choice of station for transfer at Aligarh, Badayun, or near Delhi which is near to the AIIMS, New Delhi as he is required to take medical treatment from the AIIMS vide his representation dated 5.2.2001. But no decision has yet been taken by the respondents on his representation.

3. After hearing the learned counsel for the applicant and considering the facts and circumstances of the case, I find it a fit case to direct the respondents to consider the representation of the applicant in accordance with the aforesaid guidelines. The respondents are accordingly directed to treat this application as a representation of the applicant and decide the same in accordance with rules and instructions by passing a speaking, reasoned and detailed order within a period of two months from the date of receipt of a copy of this order. In the meantime, the respondents are directed not to disturb the applicant from his present place of posting.



4. Registry is directed to send a copy of this OA along with a copy of this order to the respondents immediately.

5. This OA is disposed of with the above directions at the admission stage. No order as to costs.

MPS
(M. P. Singh)
Member(X)

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